

†[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) No, Sir.

(b) and (c) Do not arise ]

#### NATIONAL FOREST POLICY

\*682. SHRI RIZAQ RAM :

SHRI KRISHAN KANT :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to evolve a national forest policy for the proper utilisation of forest wealth in the country; and

(b) if so, when will it be brought before Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) There is already a National Forest Policy of 1952.

(b) Does not arise

#### DISPOSAL OF PENSION CASES

\*683. SHRI JAGAT NARAIN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of cases in the Office of the Regional Settlement Commissioner, Jamnagar House, New Delhi, in which pensionary benefits have not been paid to the retired employees even after a year of their retirement;

(b) what are the reasons for delay in such cases; and

(c) what action is being taken by Government to expedite such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) :

(a) (i) Cases of pension and .... Nil death-cum-retirement gratuity

(ii) Cases of gratuity ... 2

†[ ] English translation.

(b) and (c) A statement is laid on the Table of the Sabha.

#### STATEMENT

(b) In one case, the retired Government servant did not turn up to receive his last pay. He was neither available on the last address known to the office nor arc his present whereabouts known to the office. Unless he draws his last pay, the gratuity due to him, cannot be paid to him, as under the Rules, the claim for gratuity is admitted only after the 'Last Pay Certificate' has been issued in favour of the retiring official. In the other case, the question of calculation and payment of gratuity could not be taken up as the pay of the official was to be re-fixed retrospectively from the year 1954. This official was originally working in the Delhi Administration and the question of re-fixation of his pay in the office of the Regional Settlement Commissioner, Delhi, can be taken up only after the Delhi Administration have re-fixed his pay for the period he was employed under that Administration.

(c) The instructions issued by the Ministry of Home Affairs from time to time for the expeditious disposal of the pensionary cases are being followed. In addition, the Regional Settlement Commissioner concerned has prescribed a monthly statement to check up the progress of the pending pension and gratuity cases of the retired employees of his office.

#### आकाशवाणी से प्रसारण

\*684. श्री ना० कृ० शेजवलकर :

श्री पीतांबर दास :

श्री सुन्दर सिंह भंडारी :

श्री प्रेम मनोहर :

क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी के दिल्ली केन्द्र पर दिल्ली 'क' तथा 'ख' दोनों के कार्यक्रम एक ही छोटे कमरे से प्रसारित किये जाते हैं और अन्य समुचित व्यवस्था न होने के कारण कई बार ड्यूटी अधिकारी तथा एनाउंसरो को वही चाय, जलपान आदि भी लेना पड़ता है ;

(ख) क्या सरकार सूचारु कार्यकरण को सुनिश्चित करने तथा सुविधाओं में सुधार करने के लिए इस कमरे के निकट ही एक और कमरे की व्यवस्था करने का विचार कर रही है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

†[A I. R. BROADCAST

\*684. SHRI N. K. SHEJWALKAR :  
SHRI PITAMBER DAS :  
SHRI SUNDAR SINGH  
BHANDARI :  
SHRI PREM MANOHAR :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that programmes from both 'A' and 'B' stations of the All India Radio, Delhi are broadcast from the same small room and in the absence of other suitable arrangements the duty officer and announcers have often to take tea, refreshments etc. also there;

(b) whether Government propose to have another room nearby this room for ensuring smooth working and for improving facilities; and

(c) if not, what are the reasons therefor ?]

**सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मन्त्री (श्री आई० के० गुजराल) :**

(क) जी नहीं। दिल्ली 'क' तथा 'ख' चैनलों के कार्यक्रम विभिन्न स्टूडियो से प्रसारित किये जाते हैं। स्टूडियो में चाय आदि पीने की अनुमति नहीं है।

(ख) तथा (ग) प्रश्न नहीं उठता।

†[THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir. Programmes of Delhi 'A' and 'B' channels are broadcast from different studios. Taking of tea, etc. in studios is not permitted.

(b) and (c) Do not arise. ]

‡[ English translation.

## MONOPOLY IN PRESS

\*685. SHRI KRISHAN KANT : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state the steps Government propose to take to control the growing monopoly in the Press ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : A statement is laid on the Table of the House.

### STATEMENT

*Various steps that have already been taken or are in the process of being taken by Government to prevent monopolistic trends in Newspaper Industry*

Government is fully alive to the danger of concentration of ownership in newspaper industry which may result in regimentation of thought and opinion and is anxious to prevent such developments as far as practicable. In this direction, the following steps are being taken :—

(i) The Press Registrar makes an annual review of the ownership of newspapers and periodicals, and studies the development of common ownership units and publishes them in "Press in India", so that the public may become aware of the facts relating to the ownership of newspapers.

(ii) Under the Registration of Newspapers (Central) Rules, 1966, framed under the Press and Registration of Books Act, 1867, it is obligatory on the newspapers to publish annually in the first issue after the last day of February, information, *inter alia*, relating to the individuals who own the newspaper and partners or shareholders holding more than one per cent of the total share capital. Failure to comply with this statutory obligation is an offence under the Press & Registration of Books Act, 1867 which is punishable with fine which may extend to Rs. 500.

(iii) Under the Newsprint Allocation Policy, additional newsprint is not issued to a group or chain of newspapers for bringing out a fresh publication. In other words, the group or chain has to make do within their existing quota in respect of a fresh publication.